Sr. No. 17

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Virtual Mode)

BA No. 112/2017

... Applicant(s) Kamran Rauf Through :- Mr. Mandeep Singh, Advocate vice Mr. R.K Kotwal, Advocate

v/s

State of J&K

Through :- None

HON'BLE MR. JUSTICE PUNEET GUPTA, JUDGE Coram: ORDER

Learned counsel for the applicant submits that by the afflux of time, the instant application has been rendered infructuous.

His statement is taken on record.

The instant application is, accordingly, dismissed as having been rendered infructuous.

...Non-applicant(s)

(PUNEET GUPTA) JUDGE

Jammu 06.05.2020 Tarun

Whether the order is speaking? Whether the order is reportable?

Yes/No Yes/No